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एक माननीय सदस्य : दो तो बतलाये हैं।

श्री नागेश्वर प्रसाद शाही: ग्राँर ये बतला दें कि क्या इस बात का ध्यान रखा जायगा कि जो ऐसा प्रेस कमीशन बनेगा ग्राँर ग्राँप जो उसमें रिफरेंसेज एड करेंगे, उससे जो रिपोर्ट ग्रायेगी, क्या उससे सचमुच वह मक्सद हासिल होगा जिस मकसद से यह कमीशन बना था ?

श्री बी॰ पी॰ साठे : सभापितः जी. में इतना ही कह सकता हूं जबाब में कि हमारे मिल्र जिन्होंने ग्रभी सवाल उठाया वे न्यन गंड से पीडित हैं । वे अपना न्यन गंड खोड़ दें तो आप आश्वस्त हो जायेंगे जो कुछ होगा वह सही होगा, न्यायोचित होगा, देश के ग्रीर प्रेस के हित में होगा और जो गलतियां आडवाणी जी ने की वे हम नहीं करेंगे। मैंने णुरू में ही कहा कि अ। डवाणी जी ने तो बिना किसी से पुछे अपने ही मन से या शायद अपनी पार्टी के मन से किया होगा ये सारे टर्म्स श्राफ रिफरेसेज बनाये होंगे पर्सनल भी बैसे ही थे । मैं एक खबरदारी लेने वाला ह मैं सबसे सलाह मिवरा करूंगा और उनकी सलाह लेकर ही टर्म्स ग्राफ रिफरेंस बनाये जायेंगे, जोड़े जायेंगे. तथा जो अच्छे होंगे वे रखे जायोंगे। स्राप इसके बारे में निश्चित रहे रहिए। जो होगा वह हित में रहेगा ।

श्री नागेश्वर प्रसाद शाही : मेम्बर ग्रापके दल के नहीं होंगे ।

MR. CHAIRMAN: The House will now adjourn till 2:30 P.M. and the matter will be resumed after that.

The House then adjourned for lunch at fifty-eight minutes past twelve of the clock.

The House reassembled after lunch at ithirty-three minutes past two of the clock. Mr. Deputy Chairman in the

RE. PRIVATE MEMBERS BUSINESS

SHRI KHURSHED ALAM KHAN (Delhi): I would suggest that today being the private Members days, the private Members' business should be given priority.

MR. DEPUTY CHAIRMAN: 1 agree wth the hon. Member. This is a non-official time. And if the House so chooses, after the non-official business or after 5 o'clock, we can take up the rest of the business. Otherwise, the whole time will be taken by this. There is only one non-official day in the whole week.

SHRI A. G. KULKARNI (Maharashtra) . The Chairman had stopped the Calling Attention in between when the Minister was making the reply. The reply was also not complete. Then I asked him about the Calling Attention. He said that it would continue.

MR. DEPUTY CHAIRMAN: We will continue after 5 o'clock if the House so chooses. I do not \hink the Chairman could have meant that the non-official business should not be taken up. The issue was not before him. He said that he would continue. I also say that it will continue. We have the tendency in the House to cut non-official time. This has been going on for a long time here, and the hon. Members have protested against it. Our rules specifically say this.

SHRI KALYAN ROY (West Bengal): Why do you change them now?

MR. DEPUTY CHAIRMAN: We are not changing it now.

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SHRI KALYAN ROY: In the past on Friday, the Calling Attention spilled over after the lunch. Why. today, is it suddenly being changed?

MR. DEPUTY CHAIRMAN: I think we will take up the nou-official business.

THE LEADER OF THE OPPOSITION (SHRI LAL K. ADVANI): The Chairman had said that this would continue after lunch.

MR. DEPUTY CHAIRMAN: If will continue after the non-olficial time. We will continue it after five, if you like. We always stand to cut the non-official time. That is the problem. I think we will proceed with the non-official business.

SHRI A. G. KULKARNI: We do not dispute your ruling. (Intermp-tions)

MR. DEPUTY CHAIRMAN: I am not denying it; if you want to continue it, you can do it after 5.

SHRI A. G. KULKARNI: But why after 5?

MR. DEPUTY CHAIRMAN: Then you can always steamroll the non-official time.

SHRI KALYAN ROY: Non-official business can be taken up at 5.

MR, DEPUTY CHAIRMAN: Our Rules are very clear..

SHRI DINESH GOSWAMI (Assam): If you take up Calling-Attention now, you can still give 21/2 hours for non-official business by sitting till 6. You can go up to 3 30 with Calling Attention and take up non-official business at 3 30 and sit up to 6.

MR. DEPUTY CHAIRMAN: There is no guarantee that Calling-Attention will be finished even by that time. Members have objected to this kind of eroding into non-official 'time...

SHRI KALYAN ROY: Only one Member might have objected...

MR. DEPUTY CHAIRMAN: I think we will proceed with non-official business.

SHRI KALYAN ROY: Only one Member may be insisting...

MR. DEPUTY CHAIRMAN: No, not one Member. There is non-official business pending in the names of so many Members.

SHRI KALYAN ROY: This Calling-Attention is of vital mportance. The reply of the Minister is also not complete.

SHRI LAL K. ADVANI (Gujarat): Frankly I myself would plead guilty because if I had had any idea that this Calling-Attention would be cut short like this by 1 o'clock, I would not have taken the time I had taken and I would have restricted myself to a short time in order to enable other Members to participate in the Calling-Attention. Till now the convention has been that Calling-Attention is spilt over even on Fridays. It has been the practice...

MR. DEPUTY CHAIRMAN: It is not always.

SHRI LAL K. ADVANI: Not always but on occasions. Even now if you impose a ceiling on time right now, we can stick to it and...

MR. DEPUTY CHAIRMAN: The difficulty is it goes on extending. •

SHRI SAWAISINGH SISODIA (Madhya Pradesh): Sir, according to the rules and conventions the non-official business should be given priority.

AN HON. MEMBER: Or non-official business should be taken up tomorrow.

MR. DEPUTY CHAIRMAN: I have no right to say what would be taken up tomorrow. I can only say we halve to proceed with non-official business now.

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): Sir, since the

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main speech and long enough, has already been made by Shri Advani, as Shri Advani has himself admitted just now...

SHRI KALYAN ROY: I do not know what the main speech is.

SHRI V. P. SATHE; .. .if the rest of the Members restrict themselves to the questions that they want to ask on the Calling-Attention because that is what has been the normal practice I am aware only of the other House—if that is done, from willing to reply to the questions so that I could also be relieved; otherwise..

MR. DEPUTY CHAIRMAN- I_t is not possible. We have a certain way of proceeding in this Housed

SHRI V. P. SATHE: If they can restrict themselves to only questions...

MR. DEPUTY CHAIRMAN: No. We will proceed with the non-official business before us. At 5 O'clock statements and

SHRIMATI PURABI MUKHOPA-DHYAY (West Bengal): On a non-official day we are not prepared to sit after 5 for the official business, whoever had fixed the schedule of the day, why did they not consider this aspect; that the Calling Attention Motion has to toe discussed and the Minister has to reply and therefore it should be fixed in such a way that a situation like this would not arise?

MR. DEPUTY CHAIRMAN: If not at 5, immediately after the non-official business is over you can take up the Calling Attention..

SHRI A. G. KULKARNI: How can you take it up before 5 O'clock.

SHRIMATI PURABI MUKHOPA-DHYAY: After 5 we will not be there in House

SHRI S. W. DHABE (Maharashtra) ; I do not understand why on a Private Members' day such an important Calling-Attention Motion

should be placed. There must be some arrangement whereby such important Calling-Attention Motions should not be put up at all on a Private Members' day. I have got a Private Member's Bill in my name.

Member's Business

SHRIMATI PURABI MUKHOPA-DHYAY: Also the Foreign Minister has to make a statement on an important subject.

MR. DEPUTY CHAIRMAN: All subjects are important here.

SHRI A. G. KULKARNI: Have you ruled that at 5 O'clock you will take up the Calling Attention

MR. DEPUTY CHAIRMAN: If the House so wishes.

SHRI A. G. KULKARNI: That is what you have decided.

MR. DEPUTY CHAIRMAN: I have decided only one thing.... (Interruptions). Please do not talk in between I have only decided that we will now proceed with the non-official business. If the House so wishes, we can take up Calling Attention after 5 P.M. or after the non-official business is over, whichever is earlier.

Now, Bills to toe introduced. SHRI V. P. SATHE: Shall I come at 5 P.M.?

SHRI A. G. KULKARNI: We do not know. You either sit or go away.

SHRI V. P. SATHE: Kindly tell me what I should do.

MR. DEPUTY CHAIRMAN: If we finish the non-official work earlier, we can take up Calling Attention at 3 P.M.

SHRI DINESH GOSWAMI: Why not we finish the Calling Attention?

MR. DEPUTY CHAIRMAN: We cannot.

SHRI RAMKRIPAL SINHA (Bihar) There is a practical difficulty before you. In today's non-official business, the first Bill to be considered is in the name of Shri Bhupesh Gupta. He is not here.

SHRI KALYAN ROY; He has gone away under the impression that it will be taken up after the Calling Attention.

DR. RAMKRIPAL SINHA: The next Bill is in the name of Shri F. M. Khan who is again not here. The hon. Members who have to start the debate are not present in the House

MR. DEPUTY CHAIRMAN: I cannot help that. There is no consensus in the House in favour of encroaching upon the time for non-official business. I do not think that the Chairman said that the time for non-official work should be taken for other things.

SHRI KALYAN ROY: He said Calling Attention would continue.

MR. DEPUTY CHAIRMAN: I am also saying the same thing. It will continue after five.

DR. RAMKRIPAL SINHA: Those Members who have to initiate the debate are not present in the House.

MR. DEPUTY CHAIRMAN: We will take up Bills to be introduced. Shri Shiva Chandra Jha.

THE CONSTITUTION (AMEND-MENT) BILL, 1980.

(Insertion of new article 24A)

श्री शिव चन्द्र झा (बिहार) : उप-मभापति महोदयः, मैं वास्त्रव इस सदन से दरख्वास्त करता हूं कि भारत के संविधान का श्रीर संशोधन करने वाले विधेयक को पुरःस्थापित करने की मुझे श्रनुमित दी जाये।

श्री शिव चन्द्र झा : स्रापकी इजाजत से मैं विधेयक को पुर:स्थापित करता छं।

THE FILIBUSTERS IN PARLIAMENT BILL. 1980.

श्री शिव चन्द्र झा (बिहार): उप-सभापित महोदय मैं बाध्यदेव इस सदन से दरख्वास्त करता हूं कि संसद में अव-रोधकों तथा तत्संबंधी झानुषंगिक विषयों का उपबन्ध करने वाले विधेयक को पुरः स्थापित करने की मुझे झनुमित प्रदान की जाये।

The question was put and the motion was adopted.

श्री शिव चन्द्र झा : ग्राप की इजाजत से मैं विधेयक को पुरः स्थापित करता हुं ।

THE CONSTITUTION (AMEND-MENT) Bill, 1980.

(To amend articles 4 and 80 and omission of the Fourth Schedule)

श्री शिव चन्द्र झा (बिहार): उप-सभापित महोदय, मैं बाग्रदब इस सदन से दरख्वास्त करता हूं कि मुझे भारत के संविधान का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनु-मित दी जाये।

Thg question was put and the motion was adopted

श्री शिव चन्द्र झा : मैं श्राप की इजाजत से विधेयक को पुर:स्थापित करता हूं।

THE CONSTITUTION (AMEND-MENT) BILL, 1976—Contd.

(To Amend articles 15, 19, etc.)

MR. DEPUTY CHAIRMAN: Mr. Shiva Chandra Jha may continue his speech of 18th May, 1979, if he likes.